

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 407/GT/2020**

Subject : Petition for determination of tariff for the period 2019-24 and truing-up of tariff for the 2014-19 tariff period in respect of 262.5 MW gross capacity sale from 3 x 350 MW Kamalanga Thermal Power Plant of GMR Kamalanga Energy Limited

Petitioner : GMR Kamalanga Energy Ltd.

Respondent : GRIDCO Ltd. & 4 ors

Date of hearing : **13.4.2021**

Coram : Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties present : Shri Venkatesh, Advocate, GKEL  
Shri Ashutosh K. Srivastava, Advocate, GKEL  
Shri Aditya Ajay, Advocate, GKEL  
Shri Karan Yambem, GKEL  
Shri R.K Mehta, Advocate, GRIDCO  
Ms. Sushmita Mohanty, GRIDCO  
Shri Rahul Jajoo, Advocate, TPCODL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The learned counsel for the Petitioner submitted that in compliance to the directions of the Commission, it has filed the additional information and has served copies of the same on the Respondents. The learned counsel, however, prayed that the Petitioner may be permitted to upload the Annexure-18 in proper format (PDF), in the course of the day. The learned counsel for the Respondent, GRIDCO submitted that it has not been provided with the soft copy of the tariff filing forms till date. He, accordingly, submitted that the Respondent may be granted three weeks' time to file its reply, after receipt of the copies from the Petitioner. In response, the learned counsel for the Petitioner agreed to provide the soft copy of tariff filing forms, in course of the day.

3. The Commission, while permitting the Petitioner to upload Annexure-18 in proper format, directed the Petitioner to provide soft copies of the tariff filing forms to the Respondents by 3.5.2021, if not served earlier. The Respondent GRIDCO shall file its reply on or before 18.5.2021, with advance copy to the Petitioner, who may file its rejoinder, if any, by 25.5.2021. The Commission also directed the parties to complete



the pleadings in the matter, within the due dates mentioned. No extension of time shall be granted for any reason.

4. Matter shall be listed for hearing in due course for which separate notice will issued to the parties.

By order of the Commission

Sd/-  
(B. Sreekumar)  
Joint Chief (Law)

